

Mr. Speaker: There is one thing that I would request the hon. Minister to particularly draw to the notice of officers. Besides the points that have been raised as a breach of privilege, which have to be considered as to whether there has been a breach of privilege, there are certain other allegations, such as, ordinary courtesy was not extended to them.

श्री राम शेखर प्रसाद सिंह (छपरा) :
इसके बारे में तो आपने कहा है कि बहुत अदब के साथ हाथ जोड़ कर कमरे तक ले गए।
(ब्यवधान)

Mr. Speaker: I have said it here also sometimes that there are objectionable words and phrases uttered and sometimes I feel insulted, but then the Members says that he is doing it most respectfully.

He might get all those facts. When would it be possible for him at the earliest opportunity to tell the House?

Shri Hathi: On Tuesday.

श्री मधु सिन्घे : इसी लिए मैंने परसों इसका नोटिस दिया था।

प्रध्यक्ष महोदय : अच्छी बात है। मैंने ट्यूजडे को एक पहले से ही रखा है।

This would be taken up on Wednesday because I have already put down one breach of privilege notice for Tuesday.

Shri H. N. Mukerjee (Calcutta Central): Here is a statement. We have heard the statements from two of our colleagues in this House. The Committee might very well look into the matter. Whatever the Government might have to say, they can tell the Committee. On the face of it, it appears to me at any rate, I may be wrong, you have to announce your decision according to your lights. There seems to be very definitely more than a *prima facie* case. If there is a question of investigation with

regard to the facts, the Committee might very well do it. We are there for that purpose.

Shri Surendranath Dwivedy (Kendrapara): If I may quote a precedent, there was a telegram from George Fernandes. It was submitted by a Member of the House and you did not direct the Government or anybody to get information as to whether he was the person who had sent the telegram. It was sent to the Privileges Committee and the Committee ascertained the facts.

Mr. Speaker: I had also received that and the Member also received that. There was intimidation contained in that; therefore, we decided that way. So far as the notice of detention or the service of the order was concerned, the intimation was sent to us. We have received that intimation. I am rather concerned with what treatment was meted out to those Members.

Shri Hari Vishnu Kamath: Only that?

Mr. Speaker: No; the other facts also.

Shri Hari Vishnu Kamath: Comparative.

Mr. Speaker: It would be fair that the facts are known before I give my decision. Therefore I will take it up on Wednesday.

PAPERS LAID ON THE TABLE

12.54 hrs.

ANNUAL REPORT OF THE EXPORT CREDIT AND GUARANTEE CORPORATION LIMITED.

The Deputy Minister in the Ministry of Commerce (Shri Shafi Qureshi): Sir, on behalf of Shri Manubhai Shah I beg to lay on the Table—

(1) A copy of the Annual Report of the Export Credit and

[Shri Shafi Qureshi]

Guarantee Corporation Limited, for the period 1st January, 1965 to 31st December, 1965 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon under sub-section (1) of section 619A of the Companies Act, 1956.

- (2) Review by the Government on the working of the above Company. [Placed in library. See No. LT-6756/66].

AMENDMENTS TO MEMO. AND ARTICLES OF ASSOCIATION OF HINDUSTAN STEEL WORKS CONSTRUCTION LTD.

The Deputy Minister in the Ministry of Iron and Steel (Shri P. C. Sethi): Sir, on behalf of Shri T. N. Singh I beg to lay on the Table a copy of the Amendments to the Memorandum of Association and the Articles of Association of the Hindustan Steel Works Construction Limited. [Placed in Library. See No. LT-6757/66].

NOTIFICATIONS UNDER TEXTILES COMMITTEE ACT, 1963

Shri Shafi Qureshi: Sir I beg to lay on the Table—

- (1) A copy each of the following Notifications under sub-section (3) of section 22 of the Textiles Committee Act, 1963:—
- (i) The Textiles Committee (Second Amendment) Rules, 1966, published in Notification No. G.S.R. 591 in Gazette of India dated the 23rd April, 1966.
- (ii) The Textiles Committee (Third Amendment) Rules, 1966, published in Notification No. G.S.R. 1134 in Gazette of India dated 23rd July, 1966.

- (2) A copy of the statement showing reasons for delay in laying the Notification mentioned at (i) of item (1) above.

[Placed in Library. See No. LT-6758/66].

12.55 hrs.

EVIDENCE AND DOCUMENTS RELATING TO FIFTIETH AND FIFTY-FIFTH REPORTS OF P.A.C.

Mr. Speaker: I have considered the request of Members that they may be permitted to see the evidence and documents pertaining to the Fiftieth and the Fifty-fifth Reports of the Public Accounts Committee in the light of the discussion that took place in the House on the 10th and the 11th August. In view of the fact that the Chairman of the Public Accounts Committee stated in the House yesterday that he had not given any assurance to any witness that his evidence will be treated as secret, I am inclined to give permission to the Members who make a specific request to see the documents and the evidence. Such records will be available in the Committee Room of the Public Accounts Committee where they will be shown in the presence of an officer. I should like to make it clear that this will be for background information of the Members concerned. They will not be permitted to use it in the House or make it public. I have granted this permission as a special case in view of the circumstances in which this request is being made. Each case, as it arises, in future, will be decided on its merits.